

CENTRAL ELECTRICITY REGULATORY COMMISSION
7th Floor, Core-3, Scope Complex, Lodi Road, New Delhi 110 003
(Tele No.24361051 FAX No.24360010)

New Delhi the 7th April, 2007

PUBLIC NOTICE

Subject: Draft amendments of the regulations on terms and conditions of tariff

In exercise of powers conferred under Electricity Act, 2003 (the Act), the Commission has made draft regulations to further amend the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004. The draft regulations are annexed to this notice and can also be downloaded.

2. As per the draft regulations, the Commission proposes to revise UI charges. The reasons for these revisions proposed are contained in the Commission's order dated 5.4.2007 in Petition No.15/2007, also available on the Commission's website.

3. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Section 23 of the General Clauses Act, 1897, that objections/suggestions/comments on the draft regulations may be sent to the undersigned latest by 23.4.2007.

4. The objections/suggestions/comments received in the Commission's office after 23.4.2007 shall not be considered by the Commission while finalising the amendments.

K.S. Dhingra
Chief (Law)

Central Electricity Regulatory Commission
Core 3, 7th Floor, Scope Complex, New Delhi – 110 003.
(Tele No. 24364911 FAX No. 24360010)

No. L-7/25(5)/2003-CERC

New Delhi the 7th April 2007

DRAFT NOTIFICATION

No. L-7/25(5)/2003-CERC- In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to further amend the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, hereinafter referred to as “the principal regulations”, namely: --

1. **Short title and commencement:** (1) These regulations may be called the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2007.

(2) These regulations shall come into force on such date as the Commission may specify.

2. **Amendment of Regulation 24 :** Regulation 24 of the principal regulations, as amended, shall be substituted as under, namely:-

“24. **Unscheduled Interchange(UI) Charges:** (1) Variation between actual generation or actual drawal and scheduled generation or scheduled drawal shall be accounted for through Unscheduled Interchange (UI) Charges. UI for a generating station shall be equal to its actual generation minus its scheduled generation. UI for a beneficiary shall be equal to its total actual drawal minus its total scheduled drawal. UI shall be worked out for each 15-minute time block. Charges for all UI transactions shall be based on average frequency of the time block and the following rates shall apply:

Average frequency of time block (Hz)		UI Rate
Below	Not below	(Paise per kWh)
----	50.50	0.0
50.50	50.48	6.0
50.48	50.46	12.0
-----	-----	-----
-----	-----	-----
49.84	49.82	204.0
49.82	49.80	210.0
49.80	49.78	219.0
49.78	49.76	228.0
-----	-----	-----
----	-----	-----
49.54	49.52	336.0
49.52	49.50	345.0
49.50	49.48	361.0
49.48	49.46	377.0
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-----	-----	-----
49.04	49.02	729.0
49.02	-----	745.0

(Each 0.02 Hz step is equivalent to 6.0 paise/kWh in the 50.5-49.8 Hz frequency range, and to 9.0 paise/kWh in the 49.8-49.5 Hz frequency range, and to 16.0 paise/kWh in the 49.5-49.0 Hz frequency range.)

Note

The above average frequency range and UI rates are subject to change through a separate notification by the Commission.

(2) (i) Any generation up to 105% of the declared capacity in any time block of 15 minutes and averaging up to 101% of the average declared capacity over a day shall not be construed as gaming, and the generator shall be entitled to UI charges for such excess generation above the scheduled generation (SG).

(ii) For any generation beyond the prescribed limits, the Regional Load Despatch Centre shall investigate so as to ensure that there is no gaming, and if gaming is found by the Regional Load Despatch Centre, the corresponding UI charges due to the generating station on account of such extra generation shall be reduced to zero and the amount shall be adjusted

in UI account of beneficiaries in the ratio of their capacity share in the generating station.”

3. **Amendment of Regulation 42** : Regulation 42 of the principal regulations, as amended, shall be substituted as under, namely:-

“42. **Unscheduled Interchange(UI) Charges:** (1) Variation between actual generation or actual drawal and scheduled generation or scheduled drawal shall be accounted for through Unscheduled Interchange (UI) Charges. UI for a generating station shall be equal to its actual generation minus its scheduled generation. UI for a beneficiary shall be equal to its total actual drawal minus its total scheduled drawal. UI shall be worked out for each 15-minute time block. Charges for all UI transactions shall be based on average frequency of the time block and the following rates shall apply:

Average frequency of time block (Hz)		UI Rate
Below	Not below	(Paise per kWh)
----	50.50	0.0
50.50	50.48	6.0
50.48	50.46	12.0
-----	-----	-----
-----	-----	-----
49.84	49.82	204.0
49.82	49.80	210.0
49.80	49.78	219.0
49.78	49.76	228.0
-----	-----	-----
-----	-----	-----
49.54	49.52	336.0
49.52	49.50	345.0
49.50	49.48	361.0
49.48	49.46	377.0
-----	-----	-----
-----	-----	-----
49.04	49.02	729.0
49.02	-----	745.0

(Each 0.02 Hz step is equivalent to 6.0 paise/kWh in the 50.5-49.8 Hz frequency range, and to 9.0 paise/kWh in the 49.8-49.5 Hz frequency range, and to 16.0 paise/kWh in the 49.5-49.0 Hz frequency range.)

Note

The above average frequency range and UI rates are subject to change through a separate notification by the Commission.

(2) (i) Any generation up to 105% of the declared capacity in any time block of 15 minutes and averaging up to 101% of the average declared capacity over a day shall not be construed as gaming, and the generator shall be entitled to UI charges for such excess generation above the scheduled generation (SG).

(ii) For any generation beyond the prescribed limits, the Regional Load Despatch Centre shall investigate so as to ensure that there is no gaming, and if gaming is found by the Regional Load Despatch Centre, the corresponding UI charges due to the generating station on account of such extra generation shall be reduced to zero and the amount shall be adjusted in UI account of beneficiaries in the ratio of their capacity share in the generating station.”

K.S. Dhingra
Chief (Law)

Note

The principal regulations were notified in the Gazette of India (Extraordinary) Part III, Section 4 on 29.3.2004 and were amended from time to time as under:

- (i) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2004, notified in the Gazette of India (Extraordinary), Part III, Section 4 dated 9.9.2004.
- (ii) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2005, notified in the Gazette of India (Extraordinary), Part III, Section 4 dated 25.8.2005.
- (iii) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2006, notified in the Gazette of India (Extraordinary), Part III, Section 4 dated 8.6.2006.
- (iv) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Amendment) Regulations, 2007, notified in the Gazette of India (Extraordinary), Part III, Section 4 dated 14.3.2007.